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West Bengal	25% or ₹13.12/litre whichever is higher as sales tax+ ₹1000/ KL cess- ₹17/KL exemption (20% Additional tax on VAT as irrecoverable tax)	17% or ₹7.70/litre whichever is higher as sales tax + ₹ 1000/KL cess - Rs 290/KL sales tax rebate (20% Additional tax on VAT as irrecoverable tax)

Notes: VAT/Sales Tax at applicable rates is also levied on Dealer's commission in Arunachal Pradesh, Delhi, Gujarat, Haryana, Madhya Pradesh, Punjab, Rajasthan Chandigarh, Puducherry, Andaman and Nicobar, Meghalaya, Dadar Nagar Haveli and Daman and Diu.

Source: PPAC.

Piped Natural Gas (PNG) in Maharashtra

457. DR. BHAGWAT KARAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of cities in the country where Piped Gas Natural (PNG) is made available, State/ UT-wise; and

(b) whether Government proposes to provide domestic and industrial piped gas in various cities/districts of Maharashtra, specially in Aurangabad district during the next two years and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Petroleum and Natural Gas Regulatory Board (PNGRB) is the authority to grant authorization to the entities for developing of City Gas Distribution (CGD) network in Geographical Areas (GAs) as per PNGRB Act, 2006. PNGRB identifies GAs for authorizing the development of CGD network in synchronization with the development of natural gas pipeline connectivity and natural gas availability. Details of GAs authorized in the country which includes state of Maharashtra are available at PNGRB's website www.pngrb.gov.in.

(b) So far PNGRB has authorized 232 GAs for development of CGD network across the country covering more than 400 districts in the country in 27 States/UTs including the state of Maharashtra which covers around 71% of India's population and 53 % of area. Aurangabad district in the state of Maharashtra has already been covered in Ahmednagar and Aurangabad Districts GA.